

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
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ORIGINAL APPLICATION No. 775 of 1996.  
Dt. of Decision : 02-07-96.

Smt. K.Kalavati

.. Applicant.

Vs

The Commanding Officer,  
Andhra Sub-Area Signal Company,  
Secunderabad.

.. Respondent.

Counsel for the Applicant : Mr. K.Sudhakar Reddy

Counsel for the Respondents : Mr. Satyanarayana for  
Mr.N.R.Devaraj, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)



ORDER

**Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))**

Heard Mr.K.Sudhakar Reddy, learned counsel for the applicant and Mr.Satyanarayana for Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA is the wife of late Mr.K.Babu, who worked as Boot Maker in the respondents organisation and expired on 09-01-1994 in harness. The applicant filed a representation for compassionate ground appointment to her on 31st August 1994. That was replied by the Officer Commanding vide letter No.2027/Sigs/Civs/KB/X dated 19th September 1994 (Annexure-II). A copy of the letter was also docketed to the applicant with the following remarks:-

- "1. For information with reference to your application dated 31st August '94.
2. Your request has been noted sympathetically and your case will be considered for employment as and when any suitable post is available in station.
3. You are also advised to register your name in Employment Exchange and forward a copy of Employment Identify Card (X-10A) to the above address at the earliest".

As per the remarks it is stated that she had registered her name in the employment exchange and forwarded the registration number to the concerned on 09-11-95. Inspite of the above action she complains that she was not given any employment so far on the compassionate ground.

3. She further represented for compassionate ground appointment to the Coy.Commander vide her representation dated

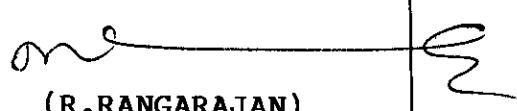
09-10-1995 (Annexure-III) followed it up with another one in January '96 (Annexure-IV). A copy of this representation dated January 1996 was also docketed to the Director General, Signal Corps, Army Headquarters, New Delhi. It is now stated that she is not favoured with any job nor any reply was given to her so far.

4. This OA is filed praying for a direction to the authorities to consider her for appointment on compassionate ground in any suitable Group-D Posts with immediate effect.

5. The learned standing counsel submitted that the appointment on compassionate ground can be given only by the Director General, Signal Corps, Army Headquarters and that he has to be impleaded as one of the party in this OA. But, I find that her representation of January 1996 (Annexure-IV) is also docketed to the Director General, Signal Corps, Army Headquarters, New <sup>awalas</sup> Delhi. In view of the above, it is stated in the letter dated 19-09-1994 that her case will be considered sympathetically, <sup>the</sup> Director General, Signal Corps, Army Headquarters should dispose of her representation at Annexure-IV in accordance with rules <sup>sympathetically and</sup> expeditiously preferably within four months from the date of receipt of a copy of this order.

6. With the above direction, the OA is disposed of at the admission stage itself. No costs.

(Registry should send a copy of this judgement alongwith the OA to the Director General, Signal Corps, Army Headquarters, New Delhi.)

  
(R.RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 2nd July 1996.  
(Dictated in Open Court)

  
D.R. (J) 4/7/96

..4..

O.A. NO.775/96

## Copy to:

1. The Commanding Officer,  
Andhra Sub Area Signal Company,  
Secunderabad.
2. One copy to Mr.K.Sudhakar Reddy, Advocate,  
CAT, Hyderabad.
3. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
4. One copy to Library, CAT, Hyderabad.
5. One duplicate copy
6. One copy to Director General, Signal Corps,  
Army HQs, New Delhi (along with copy of OA)

YLKR

19/7/96

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 2-7-96

ORDER/JUDGEMENT

D.A. NO./R.A/C.P. No.

in:  
D.A. NO. 775/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS ✓  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLR

II COURT

RECORDED  
Central